603 Business of the House

You allow one minute each. You have not called me.

MR. DEPUTY-SPEAKER: I will send this list to you for your verification.

Now statement by Shri Ghulam Nabi Azad, Minister of Parliamentary Affairs. 6

13.02 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): With your permission, Sir, I rise to announce that Government Business during the week commencing 7th December, 1992, will consist of:-

- 1. Consideration of any items of Government Business carried over from today's Order Paper.
- Discussion on the Resolutions seeking disapproval of the following Ordinances and consideration and passing of the Bills replacing these Ordinances:-
 - (a) The Wildlife (Protection) Amendment Ordinance, 1992.
 - (b) The Delhi Development (Amendment)Ordinance, 1992.
- Discussion on the Resolution seeking disapproval of the National Highways (Amendment) Ordinance, 1992 and consideration and adoption of the amendments made by Rajya Sabha in the National Highway (Amendment) Bill, 1992 as passed by Lok Sabha.
- Discussion on the Resolutions seeking disapproval of the following Ordinances and consideration and passing of the Bills replacing these

- Business of the House 604
- ordinances, as passed by Rajya Sabha:-
- (a) The Multimodal Transportation of Goods Ordinance, 1992.
- (b) The Indian Medical Council (Amendment) Ordinance, 1992.
- (c) The Dentists (Amendment) Ordinance, 1992.
- Consideration and passing of the following Bills as passed by Rajya Sabha:-
 - (a) The Sick Industrial Companies (Special Provisions) Amendment Bill, 1992.
 - (b) The SAARC Convention (suppression of Terrorism) Bill, 1992.

13.04 hrs.

DECEMBER 4, 1992

SHRI SYED SHAHABUDDIN (Kishanganj): I request that the following items may be included in the next week's agenda:-

- Discussion on the status of Urdu in Education, Administration and mass media in the light of the recommendation of the Reports of the Gujral Committee, the Ali Ahmad Susoor Committee and the Ali Sardar Jafari Committee as well as the programme of action under the New Education Policy.
- Discussion on the status of Wakfs and Wakf Administration in the country with particular reference to the proposal for amendment to the Wakf Act, 1954.

PROF. PREM DHUMAL (Hamirpur): I request that the following may be included in the next week's agenda:-

1. The House should discuss how to remove anamolies in

605 Business of the House AGRAHAYANA 13, 1914 (SAKA) Business of the House 606

implementation of one time increase in the Pension of Ex-serviceman.

 The House should discuss as to why drilling at Chaligar-Talai in Himachal Pradesh has been stopped by O.N.G.C.

[Translation]

SHRI SHIVRAJ SINGH CHAUHAN (Vidisha): Mr. Deputy Speaker, 'Sir, I request that the following items may be included in the next week's agenda:-

- Betwa is one of the holy rivers of the country, but is being heavily polluted by the effluents discharged by the factories of Mandideep and Vidisha. A scheme should be formulated to make Betwa pollution free on the lines of the Ganges Yamuna antipollution scheme.
- Need to give lease of the land to the tribals on which they are engaged in cultivation for years in Madhya Pradesh.

[English]

HARADHAN ROY (Asansol): I request the following items may be included in the next week's agenda:-

1. Modernisation of IISCO which is pending for a long time.

2. Introduction of EMU coaches between Bardhaman and Asansol and Asansol and Purulia.

SHRI SUDHIR GIRI (Contai): I request that the following items may be included in the next week's agenda:-

1. The construction of a new rail line from Dighato Jamluk under the S.E. Railways in the district of Midnapur should be completed in next two years' time. This deserves discussion in the House. 2. That Pakistan is in possession of seven atomic bombs ready to strike at the destination requires immediate discussion in the House.

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Deputy Speaker, Sir, I request that the following items may be included in the next week's agenda:-

- 1. Need to give immediate clearance to the power projects of Rajasthan which are pending for clearance before the Centre.
- Need to provide funds to upgrade the Jaipur airport in Rajasthan into an international airport.

[English]

SHRI BASUDEB ACHARIA (Bankura): I request that the following items may be included in the next week's agenda:-

1. Price rise-resultant hardship faced by the common people.

2. Severe resource crunch faced by Jute Corporation of India.

[Translation]

PROF. RASA SINGH RAWAT (Ajmer): Mr. Deputy Speaker, Sir, I request that the following items may be included in the next weeks agenda:-

- Need to suitably amend the 40 year old Dargha Act for the proper maintenance of the shrine of the famous Sufi Saint Khwaja Moinuddin Chisti at Ajmer Sharief.
- Need to include the representatives of the Rajasthan Government and the local representatives of the people of Ajmer in the Dargha Committee, Constituted by the

607 Motion re. resumption DECEMBER 4, 1992 of Debate on Cohst. (72nd Amend.) Bill and Const. (73rd Amend.) Bill Central Government under the move:

Dargha Act.

[English]

SHRICHITTABASU (Barasat): I request that the following items may be included in the next week's agenda:-

1. The situation arising out of the reported starvation deaths in Palamau and other places.

2. The situation arising out of the agitation launched by the Chilka Bachao Andolan protesting against the Prawan Project.

SHRI SRIBALLAV PANIGRAHI (Deogarh): I request that the following may • be included in the next week's agenda:-

- The situation arising out of severe power cut in different States particularly Orissa and remedial measures called for.
- 2. The situation arising out of serious drought conditions developing in Orissa specially Western region and measures required to alleviate the suffering of the people.

13.19 hrs

MOTION RE. RESUMPTION OF DEBATE ON CONSTITUTION (SEVENTY-SECOND AMENDMENT) BILL AND CONSTITUTION) SEVENTY-THIRD AMENDMENT)BILL

[English]

THE MINISTER OF STATE IN THE MINISTRYOF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM):On behalf of Shri Ghulam Nabi Azad, I beg to "That the debate on the months for consideration and passing of the Constitution (Seventy-second Amendment) Bill, 1991 and the Constitution (Seventy-third Amendment) Bill, 1991, as reported by the Joint Committees, which was adjourned on 3rd December, 1992, be resumed now".

MR. DEPUTY SPEAKER: The question

"That the debate on the motions for consideration and passing of the Constitution (Seventy-second Amendment) Bill, 1991 and the Constitution (Seventy-third Amendment) Bill, 1991, as reported by the Joint Committees, which was adjourned on 3rd December, 1992, be resumed, now."

The motion was adopted.

13.10 hrs.

is:

The Lok Sabha then adjourned for Lunch till Fifteen minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after lunch at twenty-two minutes past Fourteen of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

Annual Report, annual accounts and renew on the working of Himalayan Mountaineering Institute Darjeeling for 1991-92 etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI KRISHAN KUMAR): I beg to lay on the